

(2) Upon receipt of application under sub-regulation (1), the amount applied for from the balance shall no longer be available for use by the person and its refund shall be decided within thirty days from the date of application on the common portal and the amount to be refunded shall thereafter be credited to the bank account of the person registered with customs automated system.

6. **Intimation of discrepancy in electronic cash ledger.**- A registered person shall, upon noticing any discrepancy in his electronic cash ledger, communicate the same on the common portal.

FORM ECL-1

[See regulation 3(1)]

Electronic Cash Ledger

(To be maintained at the Common Portal)

Type of the Entity

Entity code // Temporary Id

Name (Legal) –

Period - From ----- To ----- (dd/mm/yyyy)

Act – Customs Duty Payments

(Amount in Rs.)

Sr. No.	Date of deposit /Debit (dd/mm/yyyy)	Time of deposit	Reporting date (by bank)	Reference No.	Type/Document No/Date, if applicable	Description	Type of Transaction [Debit (DR) / Credit (CR)]	Amount debited / credited (Total)	Balance (Total)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Note –

- Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of the document.
- Type/Document No/Date, if applicable, for any debit will be recorded, otherwise it will be left blank.
- Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head “description”.
- Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appeal or any other liability for which payment is being made will also be recorded under the head “description”.
- Refund claimed from the ledger or any other debits from the ledger will be recorded accordingly.
- Date and time of deposit is the date and time of generation of CIN as reported by bank.
- The entity code shall be as follows :-
 - the Import Export Code (IEC) issued by Directorate General of Foreign Trade (DGFT) for importers/exporters,
 - Permanent Account Number (PAN) issued by Income Tax Department for Customs brokers, authorised carriers and custodians,

- (c) For others, Goods and Services Tax Identification Number (GSTIN) issued by Goods and Services Tax Department if available or on the basis Temporary Identification Number generated through the common portal.

FORM ECL-2

[See regulation 3(5)]

Challan for deposit under section 51A of the Customs Act, 1962

ICEGATE Unique ID	<<Auto Generated after submission of information>>	Date <<Current date>>	Challan Expiry Date --
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Entity Type/ Code	<<Filled in/Auto populated>>	Email address	<<Auto Populated>>
Name (Legal)	<<Auto Populated>>	Mobile No.	<<Auto Populated>>
Address	<<Auto Populated>>		

Details of Deposit in the Ledger (All Amount in Rs.)		
Major Head	Minor Head	Total
8449—Deposits in Electronic Cash Ledger		
	Total Challan Amount	
Total Amount in words		

PART – II

	Mode of Payment (relevant part will become active when the particular mode is selected)
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<input type="checkbox"/> e-Payment (This will include all modes of e-payment such as net banking but will not include CC/DC . Taxpayer will choose one of this)	<input type="checkbox"/> Over the Counter (OTC)		
	Bank (Where cash or instrument is proposed to be deposited)		
	Details of Instrument <input type="checkbox"/> Cash <input type="checkbox"/> Cheque <input type="checkbox"/> Demand Draft		
<input type="checkbox"/> NEFT/RTGS			
Remitting bank			
Beneficiary name		Type/Entity code	
Beneficiary Account Number (CPIN)		<CPIN>	
Name of beneficiary bank		Reserve Bank of India	
Beneficiary Bank's Indian Financial System Code (IFSC)		IFSC of RBI	
Amount			

Note: Charges to be separately paid by the person making payment.

Particulars of depositor	
Name	
Designation/ Status (Manager, partner etc.)	
Signature	
Date	
Paid Challan Information	
Type/Entity Code	
Taxpayer Name	
Name of Bank	

Form ECL 4*[See regulation 4(3)]***Electronic Duty Payment Ledger (Cash)***(To be maintained at the Common Portal)*

Type of the Entity

Entity code / /Temporary Id

Name (Legal) –

Period - From ----- To ----- (dd/mm/yyyy)

Act – Customs Duty Payments

Part I

(Amount in Rs.)

Sr. No.	Payment Challan No.	Type/Document No/Date, if applicable	Date & Time of payment challan generation / Payment	Reference Number of ECL	Reporting date (by ICEGATE)	Description	Type of Transaction [Debit (DR) / Credit (CR)]	Amount debited / credited (Total)	Balance (Total)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Part II

Payment Challan No.	Major Head	Minor Head	Amount
	Total		

Note –

- Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of the document.
- Type/Document No/Date, if applicable, for any debit will be recorded, otherwise it will be left blank.
- Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appeal or any other liability for which payment is being made will also be recorded under the head “description”.
- Refund claimed from the ledger or any other debits from the ledger will be recorded accordingly.
- Date and time of deposit is the date and time of generation of CIN as reported by bank.

FORM-ECL-5

[See regulation 5]

Application for Refund of Deposit under Electronic Cash Ledger

1.	Entity Type/ Code	
2.	Legal Name	
3.	Trade Name, if any	
4.	Address	
5.	Amount of Refund Claimed(Rs.)	
6.	Grounds of Refund Claim (select from drop down)	(a) End of the Financial Year
		(b) Close of the Business
		(c) Others, Pls Specify :

DECLARATION

I hereby declare that the all information provided above are correct and I also declare that I have not utilized this amount by any other means. I undertake to return this amount in case it is found otherwise.

Signature

Name

Designation / Status

[F. No.442/02/2017-Cus IV(Pt)]

ANANTH RATHAKRISHNAN, Dy. Secy.